

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.340/MP/2020 along with IA No. 1/2021**

- Subject : Petition under Sections 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited.
- Date of Hearing : 25.5.2023
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Torrent Power Limited (TPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.
- Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, TPL  
Ms. Divya Chaturvedi, Advocate, TPL  
Shri Saransh Shaw, Advocate, TPL  
Shri Jai Dhanani, Advocate, TPL  
Shri G. Umamathy, Sr. Advocate, MPPMCL  
Shri Adiya Singh, Advocate, MPPMCL  
Shri Suvin Kumaran, Advocate, MPPMCL  
Ms. Tanya Sareen, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI

**Record of Proceedings**

At the outset, learned senior counsel for the Petitioner prayed for adjournment. The said request was not opposed by the learned senior counsel for the Respondent, SECI. With the consent of the learned senior counsels for both the side, the matter was adjourned.

2. The Petition shall be listed for hearing on 19.7.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

